## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI :: 5.

OFFICE NO	I L	DATE		COURT'S ORDER
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	· ·		and y	RESPONDENT (S)
	Mr A.K Choudhury, Addl. C.G.S.C.			ADVOCATE FOR
				Million material playing.
	Mr P. Choudhury ar Mr M.K. Saikia	ıd		APPLICANT (S)
	Mr A. Dasgupta	- nor petiod volument story - story is discount.		ADVOCATE FOR
	Chief Engineer, Eas	stern Comm	and & Other	RESPONDENT (S)
, •		VERSUS		
	Byomkesh Dev	····		APPLICANT (S)
	ITIÓN/CONTEMÞT PETITIONY	Heraren Hitch	CATION NO.	(U.A.

for By. Registrar (4)

applicant, Shri Byomkesh Dev. Perused the statement of grievances and reliefs sought for in this application. The main grievance: is in respect of the order No.131322/2/93/3A/71/ Engrs(EIC(I) dated 9.10.1993 transferring the applicant Shri B. Dev from G.E. Dinjan to GE Gangtok. It is submitted that daughter of the applicant will appear in the Higher Secondary examination and he is ready to comply with the transfer in the end of April 1994 when the educational session for 1993-94 will end. Learned Addl. C.G.S.C. Mr A.K. Choudhury submits that Shri Suren Ch Kalita, GE Gangtok has been transferred as GE Dinjan vice applicant by the same order and that the move of

the transferse was to be

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completed by 31.12.1993 and that \ 'perhaps Shri S.C. Kalita had aalready moved and, so the transfer order need not be interfered with.

Ground raised by the applicant deserves consideration. Accordingly, we direct the respondents to order Shri S.C. Kalita GE Gangtok not to move to Dinjan till end of April 1994 if not yet moved and consequently allow Shri B. Dev, applicant to work as GE Dinjan till end of April 1994.

Mr D<sub>a</sub>sgupta further submits that the applicant is suffering from heart disease and his posting in any plain area having medical facilities would suit his health and he has submitted a representation dated 16.12.1993 before the authority. It is for the authority to consider his representation sympathetically  $\partial_{\mathbf{r}}$ and to dispose of at the earliest.

This application is disposed of with the above direction and order.

Intimate all concerned immediately.

Vice-Chairman

Copy of the order may be ... furnished to the counsel for the

By Order:

parties.

copy issued to all concerne

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